

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 240 OF 2017 &
IA NO. 246 OF 2018**

Dated: 19th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

NTPC Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. Ravin Dubey for R-2

ORDER

IA NO. 246 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

:2:

APPEAL NO. 240 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on **03.05.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member